THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.2798/2019
Un-numbered Company Appeal (AT) (Insolvency) No.___/2019
(F.No.23.08.2019/NCLAT/UR/1080

In the matter of:

Jagwani Group of Industries Private Limited .... Appellant

Versus

Aryavarat Chemicals Private Limited Ors. .... Respondents

Appearance: Ms. Deepti Grover, Advocate for the Appellant.

09.09.2019

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.08.2019 and the Office after scrutiny of the Memo of Appeal on 26.08.2019, intimated the defects to the Appellant on 27.08.2019 and returned the Memo of Appeal to the Appellant on 28.08.2019. The Appellant re-filed the Memo of Appeal on 06.09.2019. It is stated in the Interlocutory Application (IA) that Counsel for the Appellant e-mailed the documents required to be signed and stamped by the Appellant or its Authorised Representative residing in Mumbai. The Authorised Representative couriered the said documents to the Counsel and considerable time got consumed in receiving the same. Hence, there is delay of three days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission' on 11.09.2019.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar